

**Madhya Pradesh Public Trusts (Amendment And Validation)
Act, 1964**

17 of 1964

[25 September 1964]

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SCHEDULE 1 :- Schedule

**Madhya Pradesh Public Trusts (Amendment And Validation)
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[25 September 1964]

An Act to amend the Madhya Pradesh Public Trusts Act, 1951 and to validate thing done, proceedings and actions taken and order passed by certain officers under this Act. Be it enacted by the Madhya Pradesh Legislature in the fifteenth year of the Republic of India as follows

1. Short title :-

This Act may be called the Madhya Pradesh Public Trusts (Amendment and Validation) Act. 1964.

2. Insertion of new section 34A in Act XXX of 1951 :-

After Section 34 of the Madhya Pradesh Public Trusts Act, 1951 [XXX of 1951] (hereinafter referred to as the principal Act), the following section shall be inserted, namely :-

"34-A. Delegation of powers by Registrar -- Subject to the provisions of this Act and to such restrictions and conditions, as

may be prescribed, the Registrar may by order in writing, delegate all or any of his powers and duties under this Act to any revenue officer of his district not below the rank of a Sub-Divisional Officer".

3. Section 2 to have retrospective effect :-

The principal Act shall be read and construed as if the amendment made by Section 2 had formed part of the principal Act from the commencement thereof.

4. Validation of things done, actions and proceedings taken and orders passed by certain officers under the Principal Act :-

Notwithstanding anything contained in the principal Act, all things done, proceedings and actions taken and orders passed by the officers whose names and designation are specified in the Schedule below purporting to act as Registrar under the Principal Act at any time prior to the 10th July, 1964, shall for all purposes, be deemed to be and to have always been, validly done, taken or passed as if the Registrar of the district to which they were for the time being posted had, at all material times, empowered them in this behalf under Section 34-A and the validity of any such thing done, action or proceedings taken or order passed shall not be called into question in any Court of Law or before any authority whatsoever, on the ground of defect in the delegation of powers to any such officer.

5. Repeal and saving :-

(1) The Madhya Pradesh Public Trusts (Amendment and Validation) Ordinance, 1964 (No. 6 of 1964), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act as if this Act were in force on the date on which such thing was done or action was taken.

SCHEDULE 1

Schedule

S. No.	Name	Designation	District
(1)	(2)	(3)	(4)
1.	Shri D.H. Deshmukh	Additional Collector	Jabalpur
2.	Shri V.S. Tambe	Additional Collector	Jabalpur

3.	Shri D.T. Ghatpande	Additional Collector	Jabalpur
4.	Shri L.B. Sarje	Additional Collector	Jabalpur
5.	Shri S.K.S. Chip	Additional Collector	Jabalpur
6.	Shri MP. Goswami	Additional Collector	Jabalpur
7.	Shri Rajkumar Verma	Additional Collector	Jabalpur
8.	Shri Jagannath Prasad	Additional Collector	Jabalpur
9.	Shri D.B. Sinha	Additional Collector	Jabalpur
10.	Shri S.J. Naidu	Additional Collector	Jabalpur
11.	Shri M.D. Gupta	Additional Collector	Jabalpur
12.	Shri Jagat Swaroop	Additional Collector	Jabalpur
13.	Shri R.P. Kapoor	Additional Collector	Jabalpur
14.	Shri S.S. Mukherjee	S.D.O. Balod & Durg	Durg
15.	Shri M.M. Ali	S.D.O. Kawardha Additional Collector	Durg
16.	Shri S.S. Suradkar	Additional Collector	Durg
17.	Shri W.G. Pathak	Additional Collector	Durg
18.	Shri J.P. Mishra	Additional Collector	Durg
19.	Shri R.P. Mishra	Additional Collector	Durg
20.	Shri G.S.L Rajput	Additional Collector	Durg
21.	Shri S.C. Vaish	Additional Collector	Durg
22.	Shri S.S. Mukherjee	Additional Collector	Durg
23.	Shri K.G. Telang	Additional Collector	Durg